

NATIONAL COMPANY LAW TRIBUNAL
GUWAHATI BENCH, GUWAHATI

Dy No.3(033) of 2018

Under Section 7 of the Insolvency & Bankruptcy Code, 2016 read with Rule 4 of the Insolvency & Bankruptcy (Application to Adjudicating Authority) Rules, 2016.

In the matter of:

Punjab National Bank : ...Financial Creditor

-Versus-

M/s. Shree Sanyeeji Ispat Ltd : ...Corporate Debtor

Order delivered on 3rd August, 2018

Coram:

Present: Hon'ble Mr. Justice P.K. Saikia, Member (J)

For the applicant/Financial Creditor : Mr. Adarsh Dhanuka, Advocate

For the Non-applicant/Corporate Debtor : Mr. Kaushik Goswami, Advocate
Mr. Arinjoy Sandilya, Advocate
Ms. Mayuri Kakoti, Advocate

ORDER

Mr. Adarsh Dhanuka, learned counsel as well as Mr. S. Dey, Manager (Law) are present representing the financial creditor. Mr. K. Goswami, Mr. A. Sandilya and Ms. M. Kakoti learned counsels are present representing the Corporate Debtor.

2. Mr. Adarsh Dkanuka, learned counsel for financial creditor submits that rejoinder has already been filed to the reply submitted by the corporate debtor. Apparently, the pleadings are complete. However, the parties hereto informed that the process for amicable settlement of the dispute is still going on and there is every possibility for amicable settlement of the dispute.

3. Considering such submissions, the matter is ordered to be listed on 29th August, 2018 for hearing if settlement fails.

sdt

(Adjudicating Authority)
National Company Law Tribunal
Guwahati Bench, Guwahati.